

**MINUTES OF THE MEETING No. 48/11 dated 2.3.2011 (held on 4.3.2011) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG**

**NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-**

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem.Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri P.P. Srivastava, Deptt. C&PC (Chem.Div)
4. Shri A.K Aggarwal, Dept of C&PC (PC Div)
5. Shri Nand Lal, DIPP
6. Shri A.K. Cashyap, Dy.DGFT
7. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.47/11 for confirmation and confirmed and adopted the same without any change.

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| Case No A-47<br>NC No.48/11<br>Dated 2.3.11(held on<br>4.3.2011) | M/ s Micro Inks Ltd, Mumbai<br>F.No. 01/83/162/ 814/AM11/DES-IV<br>RLA F.No.03/95/40/794/AM11 |
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The Committee considered the case as per agenda . The case was referred to Policy Cell –IV for their comments/clarification as to whether ‘Refined Soyabean Oil’ which is one of the input item being used in the export products, is importable under para 4.4.2 of HBP. The comments received from Policy Cell – IV was discussed in this meeting and the Committee decided the following courses of action:-

- i) To seek information from NC-VI on the comments offered by Policy Cell – IV;
- ii) To refer back to Policy Cell – IV to seek further clarification, on, if duty free import is allowed under SION, why not under adhoc norms?

However, the Committee took a decision for time being to allow norms as recommended by Technical Authority (Deptt. of Industrial Policy & Promotion), vide their letter dated 1.3.2011, except import item “Refined Soyabean Oil” at S.No.6 of import item, as under:-

**Export Item:**

| S.No. | Description of Item                                 | Quantity |
|-------|-----------------------------------------------------|----------|
| 1.    | Pumpable Lake Red 53:1 Flush For Printing Ink 39+/- | 1 Kg     |

**Import Item**

| S.No. | Description of Item                                                                                   | Quantity  |
|-------|-------------------------------------------------------------------------------------------------------|-----------|
| 1.    | Raw materials of Pigment Red 53:1                                                                     |           |
| 1a.   | C. Acid                                                                                               | 0.1970 Kg |
| 1b.   | Beta Naphthol                                                                                         | 0.1270 Kg |
| 1c.   | Sodium Nitrite                                                                                        | 0.0630 Kg |
| 1d.   | Sulfamic Acid                                                                                         | 0.0020 Kg |
| 1e.   | Caustic Soda Lye – 48%                                                                                | 0.1650 Kg |
| 1f.   | Rosin                                                                                                 | 0.0570 Kg |
| 1g.   | Barium Chloride                                                                                       | 0.0663 Kg |
| 2.    | Varnishes (Oil Soluble Phenolic Resin Based Varnish (High Viscosity) Solid Resin Content 55.7% +/-2%) | 0.3510 Kg |
| 3.    | Soya Alkyd (100% Solid)                                                                               | 0.1138 Kg |
| 4.    | Coxi-Oxiretarder                                                                                      | 0.0196 Kg |
| 5.    | Viscosity Improver                                                                                    | 0.0318 Kg |
| 6.    | Refined Soybean Oil                                                                                   | Nil       |

RLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of NORMS COMMITTEE.

|                                                                  |                                                                                               |
|------------------------------------------------------------------|-----------------------------------------------------------------------------------------------|
| Case No A-48<br>NC No.48/11<br>Dated 2.3.11(held on<br>4.3.2011) | M/ s Micro Inks Ltd, Mumbai<br>F.No. 01/83/162/ 812/AM11/DES-IV<br>RLA F.No.03/95/40/805/AM11 |
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The Committee considered the case as per agenda . The case was referred to Policy Cell –IV for their comments/clarification as to whether ‘Refined Soyabean Oil’ which is one of the input item being used in the export products, is importable under para 4.4.2 of HBP. The comments received from Policy Cell – IV was discussed in this meeting and the Committee decided the following courses of action:-

- iii) To seek information from NC-VI on the comments offered by Policy Cell – IV;
- iv) To refer back to Policy Cell – IV to seek further clarification, on, if duty free import is allowed under SION, why not under adhoc norms?

However, the Committee took a decision for time being to allow norms as recommended by Technical Authority (Deptt. of Industrial Policy & Promotion), vide their letter dated 1.3.2011, except import item “Refined Soyabean Oil” at S.No.6 of import item, as under:-

**Export Item:**

| S.No. | Description of Item                                                         | Quantity |
|-------|-----------------------------------------------------------------------------|----------|
| 1.    | Pumpable Yellow 174 Flush For Printing Ink 37+/-2% Pigment & 37+/-2% Resin) | 1 Kg     |

**Import Item**

| S.No. | Description of Item                                                                                   | Quantity  |
|-------|-------------------------------------------------------------------------------------------------------|-----------|
| 1.    | Raw materials for Pigment Yellow 174                                                                  |           |
|       |                                                                                                       |           |
| 1a.   | 3,3 Dichlorobenzidine                                                                                 | 0.0872 Kg |
| 1b.   | Acetoacetmetaxylidide                                                                                 | 0.1314 Kg |
| 1c.   | Acetoacetorthotoludine                                                                                | 0.0213 Kg |
| 1d.   | Sodium Nitrite                                                                                        | 0.0526 Kg |
| 1e.   | Sulfamic Acid                                                                                         | 0.0349 Kg |
| 1f.   | Caustic Soda Lye-48%                                                                                  | 0.2654 Kg |
| 1g.   | Acetic Acid                                                                                           | 0.0796 Kg |
| 1h.   | Rosin                                                                                                 | 0.1463 Kg |
| 2.    | Varnishes (Oil Soluble Phenolic Resin Based Varnish (High Viscosity) Solid Resin Content 55.7% +/-2%) | 0.3579 Kg |
| 3.    | Soya Alkyd (100% Solid)                                                                               | 0.1138 Kg |
| 4.    | Coxi-Oxiretarder                                                                                      | 0.0196 Kg |
| 5.    | Viscosity Improver                                                                                    | 0.0882 Kg |
| 6.    | Refined Soybean Oil                                                                                   | Nil       |

RLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of NORMS COMMITTEE.

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|------------------------------------------------------------------|-----------------------------------------------------------------------------------------------|
| Case No A-49<br>NC No.48/11<br>Dated 2.3.11(held on<br>4.3.2011) | M/ s Micro Inks Ltd, Mumbai<br>F.No. 01/83/162/ 813/AM11/DES-IV<br>RLA F.No.03/95/40/793/AM11 |
|------------------------------------------------------------------|-----------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda . The case was referred to Policy Cell –IV for their comments/clarification as to whether ‘Refined Soyabean Oil’ which is one of the input item being used in the export products, is importable under para 4.4.2 of HBP. The comments received from Policy Cell – IV was discussed in this meeting and the Committee decided the following courses of action:-

- v) To seek information from NC-VI on the comments offered by Policy Cell – IV;
- vi) To refer back to Policy Cell – IV to seek further clarification, on, if duty free import is allowed under SION, why not under adhoc norms?

However, the Committee took a decision for time being to allow norms as recommended by Technical Authority (Deptt. of Industrial Policy & Promotion), vide their letter dated 1.3.2011, except import item “Refined Soyabean Oil” at S.No.6 of import item, as under:-

#### **Export Item:**

| S.No. | Description of Item                                                              | Quantity |
|-------|----------------------------------------------------------------------------------|----------|
| 1.    | Pumpable Orange 34 Flush For Printing Ink 29+/-2% Pigment & 41+/-2% Solid Resin) | 1 Kg     |

#### **Import Item**

| S.No. | Description of Item                                                                                   | Quantity  |
|-------|-------------------------------------------------------------------------------------------------------|-----------|
| 1.    | Raw materials of Pigment Orange 34                                                                    |           |
|       |                                                                                                       |           |
| 1a.   | 3,3 Dichlorobenzidine                                                                                 | 0.1222 Kg |
| 1b.   | Para Toly-3-Methyl-5-Pyrazolone                                                                       | 0.1799 Kg |
| 1c.   | Sodium Nitrite                                                                                        | 0.0666 Kg |
| 2.    | Varnishes (Oil Soluble Phenolic Resin Based Varnish (High Viscosity) Solid Resin Content 55.7% +/-2%) | 0.4345 Kg |
| 3.    | Soya Alkyd (100% Solid)                                                                               | 0.1377 Kg |
| 4.    | Coxi - Oxiretarder                                                                                    | 0.0194 Kg |
| 5.    | Viscosity Improver                                                                                    | 0.0969 Kg |
| 6.    | Refined Soybean Oil                                                                                   | Nil       |

RLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of NORMS COMMITTEE.

|                                                  |                                                                |
|--------------------------------------------------|----------------------------------------------------------------|
| NC No.48/11<br>Dated 2.3.11(held on<br>4.3.2011) | F.No. 01/83/162/ 811/AM11/DES-IV<br>RLA F.No.03/95/40/816/AM11 |
|--------------------------------------------------|----------------------------------------------------------------|

The Committee considered the case as per agenda . The case was referred to Policy Cell –IV for their comments/clarification as to whether ‘Refined Soyabean Oil’ which is one of the input item being used in the export products, is importable under para 4.4.2 of HBP. The comments received from Policy Cell – IV was discussed in this meeting and the Committee decided the following courses of action:-

- vii) To seek information from NC-VI on the comments offered by Policy Cell – IV;
- viii) To refer back to Policy Cell – IV to seek further clarification, on, if duty free import is allowed under SION, why not under adhoc norms?

However, the Committee took a decision for time being to allow norms as recommended by Technical Authority (Deptt. of Industrial Policy & Promotion), vide their letter dated 1.3.2011, except import item “Refined Soyabean Oil” at S.No.6 of import item, as under:-

**Export Item:**

| S.No. | Description of Item                                                         | Quantity |
|-------|-----------------------------------------------------------------------------|----------|
| 1.    | Pumpable Yellow 13 Flush for Printing Ink (30+/-2% Pigment & 46+/-2% Resin) | 1 Kg     |

**Import Item**

| S.No. | Description of Item                                                                                   | Quantity  |
|-------|-------------------------------------------------------------------------------------------------------|-----------|
| 1.    | Raw materials of Pigment Red 13                                                                       |           |
| 1a.   | 3,3 Dichlorohenzidine                                                                                 | 0.1125 Kg |
| 1b.   | Aceto Acetmetaxylidide                                                                                | 0.1880 Kg |
| 1c.   | Sodium Nitrite                                                                                        | 0.0700 Kg |
| 1d.   | Sulfamic Acid                                                                                         | 0.0060 Kg |
| 1e.   | Caustic Soda Lye-48%                                                                                  | 0.0940 Kg |
| 1f.   | Sodium Acetic                                                                                         | 0.2250 Kg |
| 1g.   | Acetic Acid                                                                                           | 0.0810 Kg |
| 2.    | Varnishes (Oil Soluble Phenolic Resin Based Varnish (High Viscosity) Solid Resin Content 55.7% +/-2%) | 0.4285 Kg |
| 3.    | Soya Alkyd (100% Solid)                                                                               | 0.0927 Kg |
| 4.    | Coxi-Oxiretarder                                                                                      | 0.0196 Kg |
| 5.    | Viscosity Improver                                                                                    | 0.0464 Kg |

|    |                     |     |
|----|---------------------|-----|
| 6. | Refined Soybean Oil | Nil |
|----|---------------------|-----|

RLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of NORMS COMMITTEE.

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|-------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------|
| Case No M-330<br>NC No.48/11<br>Dated 2.3.11(held on<br>4.3.2011) | M/ s Nagar Haveli Pewrfumes & Aromatis, Mumbai<br>F.No. 01/83/50/ 815/AM09/DES-IV<br>RLA F.No.03/95/40/393/AM09 |
|-------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda. The complete data received from the applicant vide their letter dated 9.12.2010 has been forwarded to Deptt. of C&PC(Chem.Div.) on 23.3.2011 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 30.3.2011.

|                                                                   |                                                                                                                                          |
|-------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-331<br>NC No.48/11<br>Dated 2.3.11(held on<br>4.3.2011) | M/ s Himadri Chemicals & Inds Ltd,<br>F.No. 01/83/50/ 701/AM10/DES-IV<br>RLA F.No.02/24/40/167/AM10<br>Lic.No.0210134782 dated 3.12.2009 |
|-------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/32/2010-Ch.II dated 10.1.2011, the Committee decided to approve the case on repeat basis as under:-

| Export Item  | Qty. | Import Item                                                                   | Qty.    |
|--------------|------|-------------------------------------------------------------------------------|---------|
| Carbon Black | 1 Kg | Middle Coat Tar Oil (Water 1.5% max., Naphthalene 73% min., Phenols 10% max.) | 2.00 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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|--------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-332<br>NC No.48/11<br>Dated 2.3.11 (held on<br>4.3.2011) | M/ s Plant Lipids (P) Ltd, Kolenchery<br>F.No.1) 01/83/50/1050/AM10/DES-IV<br>RLA No.10/24/40/0146/AM10<br>Lic.No.1010038031 dated 31.3.2010 |
|--------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------|

**Decision :** The Committee considered the case as per agenda. On the basis of revised written comments of Spices Board received vide Letter

No.MKT/FNP/03/09-10/5543 dt. 2.12.2010, stating that the weighted average yield comes to 12.02%, whereas the firm has applied at 15% yield, the Committee decided to approve the case at 15% yield, and re-fix the norms for the consolidated quantity, as under:-

| Item of Export         | Qty      | Item of Import                     | Qty       |
|------------------------|----------|------------------------------------|-----------|
| Black Pepper Oleoresin | 44.36 MT | Light Black Pepper (Light Berries) | 295.77 MT |

The above decision is in suppression of earlier decision of NC M.No.1/2010 dated 22.9.2010.

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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|----------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-332(A)<br>NC No.48/11<br>Dated 2.3.11(held on<br>4.3.2011) | M/ s BGP Innovatives, Ankleshwar<br>F.No. 01/83/50/642/AM10/DES-IV<br>RLA F.No.34/24/40/0061/AM10<br>Lic.No.3410025297 dated 7.10.2009 |
|----------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/32/2005-Ch.II dated 12.1.2011, the Committee decided to correct the quantity of import item No.2 , as under:-

| From                | Qty.     | To                  | Qty.     |
|---------------------|----------|---------------------|----------|
| Potassium Carbonate | 0.030 Kg | Potassium Carbonate | 0.939 Kg |

The quantity and other description of item in the NC decision vide Meeting No.38/83 dated 16.12.2009 shall remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade  
New Delhi -0**

**Para 4.7 Decision(DRAFT)**

**MEETING NUMBER** : 48/83-ALC1/2010 **MEETING DATE** : 02.03.2011

|   |                                                                                                                                                                                                                                  |                                        |                                            |                             |
|---|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|--------------------------------------------|-----------------------------|
| 1 | <b>Case No.:7/41/83-ALC1/2009</b>                                                                                                                                                                                                | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00771/AM10/                                                                                                                                                                                                   | RLA File :10/24/040/00098/AM10/        | Lic.No/Date:1010036418<br>18.12.2009       | Defer<br>Date:30.03.2011    |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.3.2011. |                                        |                                            |                             |

|   |                                                                                                                                                                                                                                                                                                                                                   |                                        |                                            |                             |
|---|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|--------------------------------------------|-----------------------------|
| 2 | <b>Case No.:8/41/83-ALC1/2009</b>                                                                                                                                                                                                                                                                                                                 | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Approved</b> |
|   | HQ File :01/83/050/00772/AM10/                                                                                                                                                                                                                                                                                                                    | RLA File :10/24/040/00099/AM10/        | Lic.No/Date:1010036421<br>18.12.2009       | Defer Date:                 |
|   | <b>Decision :</b> The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNT/01/09-10/8156 dt. 10.2.2011 stating that the weighted average yield comes to 5.17% whereas the firm has applied at 6% yield, the Committee decided to approve the case at 6% yield as under:- |                                        |                                            |                             |
|   | Item of Export                                                                                                                                                                                                                                                                                                                                    | Qty                                    | Item of Import                             | Qty                         |
|   | Oleoresin Turmeric                                                                                                                                                                                                                                                                                                                                | 6.72 MT                                | Turmeric                                   | 111.96 MT                   |
|   | This decision is applicable for this licence only.                                                                                                                                                                                                                                                                                                |                                        |                                            |                             |
|   | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.                                                                                                                                                                                                                                           |                                        |                                            |                             |

|   |                                   |                                        |                                            |                             |
|---|-----------------------------------|----------------------------------------|--------------------------------------------|-----------------------------|
| 3 | <b>Case No.:9/41/83-ALC1/2009</b> | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00773/AM10/    | RLA File :10/24/040/00100/AM10/        | Lic.No/Date:1010036426<br>18.12.2009       | Defer<br>Date:30.03.2011    |



**Decision :**The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.3.2011.

|   |                                                                                                                                                                                                                                                                                                              |                                        |                                            |                                        |
|---|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|--------------------------------------------|----------------------------------------|
| 4 | <b>Case No.:</b> 4/8/83-ALC1/2010                                                                                                                                                                                                                                                                            | Party Name:P.S. PRESS SERVICES PVT LTD | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:</b> Case<br><b>Deferred</b> |
|   | HQ File :01/83/050/00117/AM11/                                                                                                                                                                                                                                                                               | RLA File :05/24/040/00057/AM11/        | Lic.No/Date:0510264439<br>17.05.2010       | Defer<br>Date:30.03.2011               |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.10.2010 issued by this office. Reminder issued on 17.1.2011. Accordingly the case may be re-listed on 30.3.2011.. |                                        |                                            |                                        |

|   |                                                                                                                                                                                                                                                                                                             |                                  |                                            |                                        |
|---|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------|--------------------------------------------|----------------------------------------|
| 5 | <b>Case No.:</b> 5/8/83-ALC1/2010                                                                                                                                                                                                                                                                           | Party Name:HI-TECH INKS PVT.LTD. | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:</b> Case<br><b>Deferred</b> |
|   | HQ File :01/83/050/00118/AM11/                                                                                                                                                                                                                                                                              | RLA File :03/94/040/00145/AM11/  | Lic.No/Date:0310574852<br>18.05.2010       | Defer<br>Date:30.03.2011               |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.9.2010 issued by this office. Reminder issued on 17.1.2011. Accordingly the case may be re-listed on 30.3.2011.. |                                  |                                            |                                        |

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|---|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------|--------------------------------------------|----------------------------------------|
| 6 | <b>Case No.:</b> 6/8/83-ALC1/2010                                                                                                                                                                                                                                                                           | Party Name:HI-TECH INKS PVT.LTD. | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:</b> Case<br><b>Deferred</b> |
|   | HQ File :01/83/050/00119/AM11/                                                                                                                                                                                                                                                                              | RLA File :03/94/040/00133/AM11/  | Lic.No/Date:0310574924<br>18.05.2010       | Defer<br>Date:30.03.2011               |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.9.2010 issued by this office. Reminder issued on 17.1.2011. Accordingly the case may be re-listed on 30.3.2011.. |                                  |                                            |                                        |

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|---|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|----------------------------------------|
| 7 | <b>Case No.:</b> 1/12/83-ALC1/2010                                                                                                                                                                                                                                            | Party Name:RUPANA PAPER MILLS LTD. | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:</b> Case<br><b>Deferred</b> |
|   | HQ File :01/83/050/00176/AM11/                                                                                                                                                                                                                                                | RLA File :05/24/040/00546/AM10/    | Lic.No/Date:0510265842<br>10.06.2010       | Defer<br>Date:30.03.2011               |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14.2.2011 issued by this office. Accordingly the case may be re-listed on 30.3.2011.. |                                    |                                            |                                        |

|  |                                     |                                        |                                            |                                        |
|--|-------------------------------------|----------------------------------------|--------------------------------------------|----------------------------------------|
|  | <b>Case No.:</b> 12/12/83-ALC1/2010 | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:</b> Case<br><b>Deferred</b> |
|  | HO File :01/83/050/00187/AM11/      | RI A File :10/24/040/00019/AM11/       | Lic.No/Date:1010039058                     | Defer                                  |

**Decision :** The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.3.2011.

|                                   |                                     |                                            |                                 |
|-----------------------------------|-------------------------------------|--------------------------------------------|---------------------------------|
| <b>Case No.:4/16/83-ALC1/2010</b> | Party Name:GREENPLY INDUSTRIES LTD. | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case<br/>Approved</b> |
| HQ File :01/83/050/00271/AM11/    | RLA File :02/24/040/00044/AM11/     | Lic.No/Date:0210144758<br>09.07.2010       | Defer Date:                     |

**Decision :** The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No. 46011/08/2010-PC.II dated 9.3.2011, the Committee decided to approve the case as under:-

| Export Item                                                                                                                 | Qty.        | Import Item                                                                                                                                                               | Qty.                                                                              |
|-----------------------------------------------------------------------------------------------------------------------------|-------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------|
| Single sided Decorative Aluminium Foil Laminate (without barrier paper) Thickness 1.0 mm, Weight 2.15 Kg +/- 2.5%/Sq. Meter | 1 Sq. Meter | 1. Kraft paper (60gsm-205 gsm)<br>2. Aluminium Foil (100-125 micron)<br>3. Tissue Paper (20gsm-38gsm)<br>4. Phenol<br>5. Melamine<br>6. Para Formaldehyde<br>7. BOPP Film | 1.033 Kg<br>0.3733 Kg<br>0.033 Kg<br>0.457 Kg<br>0.133 Kg<br>0.300 Kg<br>0.011 Kg |

Note: i) The above norms have been worked out for 1.0 mm thickness with an average weight of 2.15 Kg+/-2.5%/Sq. Meter

ii) In the case of variation in thickness/weight, the quantity of items of import i.e. Kraft paper, Phenol and Para Formaldehyde to be allowed by adopting the formula as follows:

$$A \times B/C$$

Where A = Quantity of Kraft Paper, Phenol and Para formaldehyde allowed for 1.0 mm thickness with an average weight 2.15 Kg/+2.5%/Sq. Meter

B = The thickness or weight per Sq. meter of Single sided Decorative Aluminium Foil Laminated Sheet (without barrier paper) to be exported

C = Either the thickness of 1.0 mm or weight of 2.15 Kg +/-2.5% per Sq. Meter of 1.0 mm Thickness

iii) The quantities of items at S.No.(2) Aluminium Foil (3) Tissue paper, (5) Melamine and (7) BOPP Film will remain unchanged

irrespective of change in thickness or weight of Export product

- iv) The above Norms will be applicable for export product of thickness 0.8 mm and 0.9 mm also .

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|    |                                                                                                                                                                                                  |                                     |                                            |                             |
|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|--------------------------------------------|-----------------------------|
| 10 | <b>Case No.:9/42/83-ALC1/2010</b>                                                                                                                                                                | Party Name:DUJODWALA PRODUCTS LTD., | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00777/AM11/                                                                                                                                                                   | RLA File :03/94/040/00120/AM11/     | Lic.No/Date:0310585210<br>27.07.2010       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda. Since no data is available on line, the case was deferred for four weeks. Accordingly the case may be re-listed on 30.3.2011. |                                     |                                            |                             |

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| 11 | <b>Case No.:12/20/83-ALC1/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:SYNERGY BIO SYNTHESIS<br>PVT.LTD. | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Rejected</b> |
|    | HQ File :01/83/050/00329/AM11/                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :05/24/040/00163/AM11/              | Lic.No/Date:0510270206<br>10.08.2010       | Defer Date:                 |
|    | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of DC(MSME) vide their U.O.No. 23(3)/2009-Chem dated 28.2.2011, the Committee decided to reject the case as the firm did not reply the deficiency letter dated 21/1/2011 and reminder dated 8.2.2011 issued by DC(MSME).<br><br>RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                              |                                            |                             |

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| 12 | <b>Case No.:27/34/83-ALC1/2010</b>                                                                                                                                                                                                                                                                                                                         | Party Name:SUDARSHAN CHEMICAL<br>INDUSTRIES LTD | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00618/AM11/                                                                                                                                                                                                                                                                                                                             | RLA File :31/24/040/00075/AM11/                 | Lic.No/Date:3110044386<br>18.08.2010       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.10.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 14.2.2011 and 16.3.2011 issued by this office. Accordingly the case may be re-listed on 30.3.2011.. |                                                 |                                            |                             |

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|  | <b>Case No.:1/34/83-ALC1/2010</b>                                                                                                                                                                                                                        | Party Name:PARAMOUNT MINERALS &<br>CHEMICALS LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Approved</b> |
|  | HQ File :01/83/050/00592/AM11/                                                                                                                                                                                                                           | RLA File :03/95/040/00381/AM11/                      | Lic.No/Date:0310588667<br>20.08.2010       | Defer Date:                 |
|  | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/96/2010-Ch.II dated 1.3.2011, the Committee decided to approve the case on repeat basis as under:- |                                                      |                                            |                             |

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| 13                                                                                                      | Export Item                                                          | Qty. | Import Item                                                                                                                                                     | Qty.                                                     |
|                                                                                                         | Optical Brightener C.I.<br>Fluorescent Brightener 351<br>(Assay 97%) | 1 Kg | 1. Benzaldehyde-2-Sulfonic Acid<br>Sodium Salt<br>2. 4,4'-bis (Chloromethyl)-Diphenyl<br>3. Sodium Methoxide<br>4. Trimethyl Phosphite<br>5. Dimethyl Sulfoxide | 0.572 Kg<br>0.948 Kg<br>0.272 Kg<br>0.854 Kg<br>0.950 Kg |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                      |      |                                                                                                                                                                 |                                                          |

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| 14                                                                                                                                                                                                                                                                                  | Case No.:19/34/83-ALC1/2010    | Party Name:PRAKASH CHEMICALS<br>INTERNATIONAL PVT. LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                                     | HQ File :01/83/050/00610/AM11/ | RLA File :34/24/040/00109/AM11/                            | Lic.No/Date:3410027779<br>24.08.2010       | Defer<br>Date:30.03.2011 |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(PC.Div) on 2.12.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 30.3.2011. |                                |                                                            |                                            |                          |

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| 15                                                                                                                                                                                                                                                                     | Case No.:2/24/83-ALC1/2010     | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                        | HQ File :01/83/050/00409/AM11/ | RLA File :10/24/040/00045/AM11/       | Lic.No/Date:1010039980<br>03.09.2010       | Defer<br>Date:30.03.2011 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.3.2011.. Accordingly the case may be relisted on 30.3.2011 |                                |                                       |                                            |                          |

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| 16                                                                                                                                                                                                                                                                     | Case No.:3/24/83-ALC1/2010     | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                                                        | HQ File :01/83/050/00410/AM11/ | RLA File :10/24/040/00048/AM11/       | Lic.No/Date:1010039982<br>03.09.2010       | Defer<br>Date:30.03.2011 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.3.2011.. Accordingly the case may be relisted on 30.3.2011 |                                |                                       |                                            |                          |

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| 17                                                                                                                                               | Case No.:4/24/83-ALC1/2010     | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | Status:Case<br>Deferred  |
|                                                                                                                                                  | HQ File :01/83/050/00411/AM11/ | RLA File :10/24/040/00049/AM11/       | Lic.No/Date:1010039983<br>03.09.2010       | Defer<br>Date:30.03.2011 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard |                                |                                       |                                            |                          |

copy of application from RLA and firm vide letter dated 16.3.2011 . Accordingly the case may be relisted on 30.3.2011

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| 18 | <b>Case No.:5/24/83-ALC1/2010</b>                                                                                                                                                                                                                             | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00412/AM11/                                                                                                                                                                                                                                | RLA File :10/24/040/00050/AM11/       | Lic.No/Date:1010039984<br>03.09.2010       | Defer<br>Date:30.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 2. Accordingly the case may be relisted on 30.3.2011 |                                       |                                            |                                 |

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| 19 | <b>Case No.:7/24/83-ALC1/2010</b>                                                                                                                                                                                                                                                                            | Party Name:HI-TECH INKS PVT.LTD. | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00414/AM11/                                                                                                                                                                                                                                                                               | RLA File :03/94/040/00510/AM11/  | Lic.No/Date:0310590893<br>03.09.2010       | Defer<br>Date:30.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.12.2010 issued by this office. Reminder issued on 14.2.2011. Accordingly the case may be re-listed on 30.3.2011.. |                                  |                                            |                                 |

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| 20 | <b>Case No.:8/24/83-ALC1/2010</b>                                                                                                                                                                                                                                                                            | Party Name:HI-TECH INKS PVT.LTD. | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00415/AM11/                                                                                                                                                                                                                                                                               | RLA File :03/94/040/00506/AM11/  | Lic.No/Date:0310590894<br>03.09.2010       | Defer<br>Date:30.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.12.2010 issued by this office. Reminder issued on 14.2.2011. Accordingly the case may be re-listed on 30.3.2011.. |                                  |                                            |                                 |

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| 21 | <b>Case No.:18/42/83-ALC1/2010</b>                                                                                                                                                                                                                                    | Party Name:GUJARAT ALKALIES &<br>CHEMICALS LTD | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00786/AM11/                                                                                                                                                                                                                                        | RLA File :34/24/040/00143/AM11/                | Lic.No/Date:3410028039<br>21.09.2010       | Defer<br>Date:30.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that reply from the firm has been sent to Deptt. of C&PC(Chem Div.) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 30.3.2011. |                                                |                                            |                                 |

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| 22 | <b>Case No.:10/34/83-ALC1/2010</b>                                                                                                           | Party Name:STERLING BIOTECH LTD. | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00601/AM11/                                                                                                               | RLA File :34/24/040/00252/AM10/  | Lic.No/Date:3410028119<br>28.09.2010       | Defer<br>Date:30.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of |                                  |                                            |                                 |

information from the firm to the D/L dated 14.2.2011 issued by this office. Accordingly the case may be re-listed on 30.3.2011..

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| 23 | <b>Case No.:10/28/83-ALC1/2010</b>                                                                                                                                                                                                 | Party Name:ITC LIMITED          | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case<br/>Approved</b> |
|    | HQ File :01/83/050/00486/AM11/                                                                                                                                                                                                     | RLA File :09/70/040/00032/AM11/ | Lic.No/Date:0910043717<br>29.09.2010       | Defer Date:                     |
|    | <b>Decision :</b> The Committee considered the case as per agenda. The firm vide letter dated 27.1.2011 has stated that the licence has been issued under para 4.7.1 on repeat basis. The Committee decided to withdrawn the case. |                                 |                                            |                                 |

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| 24 | <b>Case No.:8/34/83-ALC1/2010</b>                                                                                                                                                                                                                                                                                                          | Party Name:E I DUPONT INDIA PVT LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00599/AM11/                                                                                                                                                                                                                                                                                                             | RLA File :34/24/040/00144/AM11/         | Lic.No/Date:3410028138<br>29.09.2010       | Defer<br>Date:30.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8.2.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 16.3.2011 issued by this office. Accordingly the case may be re-listed on 30.3.2011.. |                                         |                                            |                                 |

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| 25 | <b>Case No.:8/28/83-ALC1/2010</b>                                                                                                                                                                                                | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00484/AM11/                                                                                                                                                                                                   | RLA File :10/24/040/00057/AM11/         | Lic.No/Date:1010040364<br>30.09.2010       | Defer<br>Date:30.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 30.3.2011. |                                         |                                            |                                 |

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| 26 | <b>Case No.:11/28/83-ALC1/2010</b>                                                                                                                                                                                                                                                                                                          | Party Name:ROHAN DYES AND INTERMEDIATES LTD. | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00487/AM11/                                                                                                                                                                                                                                                                                                              | RLA File :08/24/040/00023/AM11/              | Lic.No/Date:0810092686<br>30.09.2010       | Defer<br>Date:30.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.12.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 17.1.2011 issued by this office. Accordingly the case may be re-listed on 30.3.2011.. |                                              |                                            |                                 |

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| 27 | <b>Case No.:14/28/83-ALC1/2010</b>                                                                                                               | Party Name:MERCHEM LIMITED      | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00490/AM11/                                                                                                                   | RLA File :10/24/040/00030/AM11/ | Lic.No/Date:1010040371<br>30.09.2010       | Defer<br>Date:30.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of |                                 |                                            |                                 |

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| 28 | Case No.:6/34/83-ALC1/2010                                                                                                                                                                                                                              | Party Name:MODERN INSECTICIDES LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011                                                                                                                                                                                                                                                  | Status:Case<br>Approved                                  |
|    | HQ File :01/83/050/00597/AM11/                                                                                                                                                                                                                          | RLA File :30/24/040/00033/AM11/        | Lic.No/Date:3010069945<br>01.10.2010                                                                                                                                                                                                                                                        | Defer Date:                                              |
|    | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/8/2010-Ch.II dated 3.3.2011, the Committee decided to approve the case on repeat basis as under:- |                                        |                                                                                                                                                                                                                                                                                             |                                                          |
|    | Export Item                                                                                                                                                                                                                                             | Qty.                                   | Import Item                                                                                                                                                                                                                                                                                 | Qty.                                                     |
|    | Atrazine 50% WP<br>(Atrazine 50%)                                                                                                                                                                                                                       | 1 Kg                                   | 1. Atrazine Technical<br>2. Wetting agent (Naphthalene<br>sulphonate or Dadanol 3% or Tamol<br>FBP-1 or Nopcowet PL)<br>3. Dispersing Suspending agent (Sodium<br>ligonsulphate or Tamol DN or Lomar<br>PWA)<br>4. Precipitated Silica (Synthetic Silica)<br>5. Kaolin (Aluminium silicate) | 0.500 Kg<br>0.020 Kg<br>0.050 Kg<br>0.050 Kg<br>0.030 Kg |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                 |                                        |                                                                                                                                                                                                                                                                                             |                                                          |

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| 29 | Case No.:7/34/83-ALC1/2010                                                                                                                                                                                                                              | Party Name:MODERN INSECTICIDES LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011                                                                                                                                                                                                                   | Status:Case<br>Approved                      |
|    | HQ File :01/83/050/00598/AM11/                                                                                                                                                                                                                          | RLA File :30/24/040/00034/AM11/        | Lic.No/Date:3010069946<br>01.10.2010                                                                                                                                                                                                                         | Defer Date:                                  |
|    | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/8/2010-Ch.II dated 3.3.2011, the Committee decided to approve the case on repeat basis as under:- |                                        |                                                                                                                                                                                                                                                              |                                              |
|    | Export Item                                                                                                                                                                                                                                             | Qty.                                   | Import Item                                                                                                                                                                                                                                                  | Qty.                                         |
|    | Isoproturon 50% WP<br>(Isoproturon 50%)                                                                                                                                                                                                                 | 1 Kg                                   | 1. Isoproturon Technical<br>2. Wetting agent (Naphthalene<br>sulphonate or Dadanol 3% or Tamol<br>FBP-1 or Nopcowet PL)<br>3. Dispersing Suspending agent (Sodium<br>ligonsulphate or Tamol DN or Lomar<br>PWA)<br>4. Precipitated Silica (Synthetic Silica) | 0.500 Kg<br>0.020 Kg<br>0.050 Kg<br>0.050 Kg |



|                                                                                                         |                                |          |
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|                                                                                                         | 5. Kaolin (Aluminium silicate) | 0.030 Kg |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                |          |

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| 30 | <b>Case No.:12/34/83-ALC1/2010</b>                                                                                                                                                                                                                      | Party Name:MODERN INSECTICIDES LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011                                                                                                                                                       | <b>Status:Case<br/>Approved</b>                          |
|    | HQ File :01/83/050/00603/AM11/                                                                                                                                                                                                                          | RLA File :30/24/040/00035/AM11/        | Lic.No/Date:3010069947<br>01.10.2010                                                                                                                                                             | Defer Date:                                              |
|    | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/8/2010-Ch.II dated 3.3.2011, the Committee decided to approve the case on repeat basis as under:- |                                        |                                                                                                                                                                                                  |                                                          |
|    | Export Item                                                                                                                                                                                                                                             | Qty.                                   | Import Item                                                                                                                                                                                      | Qty.                                                     |
|    | Imidicloprid 35% SC<br>(Imidicloprid 35%)                                                                                                                                                                                                               | 1 Kg                                   | 1. Imidacloprid Technical 95%<br>2. Ethoxylated Derivative of Styrylated of Phenols<br>3. Ethoxylated Poymethacrylated in Propylene Glycol and Water<br>4. Trihydroxy Propane<br>5. Xanthane Gum | 0.368 Kg<br>0.015 Kg<br>0.045 Kg<br>0.080 Kg<br>0.100 Kg |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                 |                                        |                                                                                                                                                                                                  |                                                          |

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| 31 | <b>Case No.:18/34/83-ALC1/2010</b>                                                                                                                                                                                                                      | Party Name:MODERN INSECTICIDES LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011                                                                                                                                      | <b>Status:Deffered<br/>Approved</b>           |
|    | HQ File :01/83/050/00609/AM11/                                                                                                                                                                                                                          | RLA File :30/24/040/00042/AM11/        | Lic.No/Date:3010070349<br>21.10.2010                                                                                                                                            | Defer Date:02.03.2011                         |
|    | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/8/2010-Ch.II dated 3.3.2011, the Committee decided to approve the case on repeat basis as under:- |                                        |                                                                                                                                                                                 |                                               |
|    | Export Item                                                                                                                                                                                                                                             | Qty.                                   | Import Item                                                                                                                                                                     | Qty.                                          |
|    | Piroxofop propanyl<br>(Clodinafop Propargyl)<br>15% WP                                                                                                                                                                                                  | 1 Kg                                   | 1. Clodinafop Propargyl (92% Purity)<br>2. Safner (Cloquintocetmexyl) 90% Purity<br>3. Additive (Alkoxyated alcohol)<br>4. Dispersing agents (Sodium-N-methyl-N-oleoyl-taurate) | 0.163 Kg<br>0.0412 Kg<br>0.440 Kg<br>0.040 Kg |



RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 32 | <b>Case No.:53/34/83-ALC1/2010</b>                                                                                                                                                                                                                                                 | Party Name:BAJAJ STEEL INDUSTRIES LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00644/AM11/                                                                                                                                                                                                                                                     | RLA File :03/94/040/00727/AM11/           | Lic.No/Date:0310601395<br>15.11.2010       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div.) on 11.1.11 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 30.3.2011. |                                           |                                            |                             |

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| 33 | <b>Case No.:7/44/83-ALC1/2010</b>                                                                                                                                                                                                                                                   | Party Name:FINOTEX FIBRECAST,   | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00830/AM11/                                                                                                                                                                                                                                                      | RLA File :31/24/040/00190/AM11/ | Lic.No/Date:3110045892<br>13.12.2010       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 4.2.2011 and 16.3.2011.. Accordingly the case may be relisted on 30.3.2011 |                                 |                                            |                             |

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| 34 | <b>Case No.:1/40/83-ALC1/2010</b>                                                                                                                                                                                                                                                    | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00727/AM11/                                                                                                                                                                                                                                                       | RLA File :17/24/040/00159/AM08/        | Lic.No/Date:1710003635<br>22.12.2010       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 14.2.2011 and 16.3.2011.. Accordingly the case may be relisted on 30.3.2011 |                                        |                                            |                             |

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| 35 | <b>Case No.:2/40/83-ALC1/2010</b>                                                                                                                                                                                                                                                   | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00728/AM11/                                                                                                                                                                                                                                                      | RLA File :17/24/040/00055/AM09/        | Lic.No/Date:1710003637<br>22.12.2010       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide lette dated 14.2.2011 and 16.3.2011.. Accordingly the case may be relisted on 30.3.2011 |                                        |                                            |                             |

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| 36 | <b>Case No.:3/40/83-ALC1/2010</b>                                                                                                                                                                                                                                                   | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00729/AM11/                                                                                                                                                                                                                                                      | RLA File :17/24/040/00087/AM09/        | Lic.No/Date:1710003638<br>22.12.2010       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide lette dated 14.2.2011 and 16.3.2011.. Accordingly the case may be relisted on 30.3.2011 |                                        |                                            |                             |

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| 37 | <b>Case No.:4/40/83-ALC1/2010</b>                                                                                                                                                                                                                                      | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00730/AM11/                                                                                                                                                                                                                                         | RLA File :10/24/040/00075/AM11/        | Lic.No/Date:1010041251<br>23.12.2010       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.3.2011.. Accordingly the case may be relisted on 30.3.2011 |                                        |                                            |                             |

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| Case No.:5/40/83-ALC1/2010     | Party Name:CENTURY TEXTILES AND INDUSTRIES LTD | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | Status:Case<br>Approved |
| HQ File :01/83/050/00731/AM11/ | RLA File :02/24/040/00159/AM11/                | Lic.No/Date:0210152602<br>23.12.2010       | Defer Date:             |

**Decision :** The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 1.3.2011, the Committee decided to approve the case on repeat basis as under:-

**Export Item:**

| S.No. | Description of Item                        | Quantity |
|-------|--------------------------------------------|----------|
| 1.    | Writing & Printing Paper ----(Plain Paper) | 1 Kg     |

**Import Item**

| S.No.    | Description of Item                                                                                                               | Quantity                               |
|----------|-----------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|
| 1.       | Wast Paper-----<br>Coated Book Stock (Grade-43)/Sorted Office Paper (Grade-37), Multi Grade/Multi Print, Moisture content 10+/-2% | 1.39 Kg                                |
| 2 to 30. | As per application                                                                                                                | As applied for (up to 3% of FOB value) |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|  |                                                                                                                                                                                                                      |                                                |                                            |                             |
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|  | <b>Case No.:6/40/83-ALC1/2010</b>                                                                                                                                                                                    | Party Name:CENTURY TEXTILES AND INDUSTRIES LTD | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Approved</b> |
|  | HQ File :01/83/050/00732/AM11/                                                                                                                                                                                       | RLA File :02/24/040/00160/AM11/                | Lic.No/Date:0210152605<br>23.12.2010       | Defer Date:                 |
|  | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 1.3.2011, the Committee decided to approve the case on repeat basis as under:- |                                                |                                            |                             |

**Export Item:**

| S.No. | Description of Item                        | Quantity |
|-------|--------------------------------------------|----------|
| 1.    | Writing & Printing Paper ----(Plain Paper) | 1 Kg     |

**Import Item**

| S.No.    | Description of Item                                                                                                               | Quantity                               |
|----------|-----------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|
| 1.       | Wast Paper-----<br>Coated Book Stock (Grade-43)/Sorted Office Paper (Grade-37), Multi Grade/Multi Print, Moisture content 10+/-2% | 1.39 Kg                                |
| 2 to 30. | As per application                                                                                                                | As applied for (up to 3% of FOB value) |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Case No.:19/40/83-ALC1/2010**

Party Name:ESTEEM INDUSTRIES PVT. LTD,

Meet No/Date:48/83-ALC1/2010  
02.03.2011

**Status:Case  
Approved**

HQ File :01/83/050/00745/AM11/

RLA File :17/24/040/00015/AM09/

Lic.No/Date:1710003646  
23.12.2010

Defer Date:

**Decision :** The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/35/2010-Ch.II dated 3.3.2011, the Committee decided to approve the case as under:-

| Export Item                                                                | Qty. | Import Item                                 | Qty.                 |
|----------------------------------------------------------------------------|------|---------------------------------------------|----------------------|
| CETEARETH – 25<br>(Cetostearyl Alcohol<br>Ethoxylate 30 Ethylene<br>Oxide) | 1 Kg | 1. Cetostearyl Alcohol<br>2. Ethylene Oxide | 0.166 Kg<br>0.854 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Case No.:10/40/83-ALC1/2010**

Party Name:SYNTHITE INDUSTRIES LIMITED

Meet No/Date:48/83-ALC1/2010  
02.03.2011

**Status:Case  
Deferred**

HQ File :01/83/050/00736/AM11/

RLA File :10/24/040/00084/AM11/

Lic.No/Date:1010041260  
27.12.2010

Defer  
Date:30.03.2011

**Decision :**The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard

copy of application from RLA and firm vide letter dated 16.3.2011 . Accordingly the case may be relisted on 30.3.2011

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|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|--------------------------------------------|-----------------------------|
| 42 | <b>Case No.:11/40/83-ALC1/2010</b>                                                                                                                                                                                                                                    | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00737/AM11/                                                                                                                                                                                                                                        | RLA File :10/24/040/00083/AM11/        | Lic.No/Date:1010041261<br>27.12.2010       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter datd 16.3.2011.. Accordingly the case may be relisted on 30.3.2011 |                                        |                                            |                             |

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|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|--------------------------------------------|-----------------------------|
| 43 | <b>Case No.:12/40/83-ALC1/2010</b>                                                                                                                                                                                                                                    | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00738/AM11/                                                                                                                                                                                                                                        | RLA File :10/24/040/00076/AM11/        | Lic.No/Date:1010041262<br>27.12.2010       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.3.2011. Accordingly the case may be relisted on 30.3.2011 |                                        |                                            |                             |

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|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|--------------------------------------------|-----------------------------|
| 44 | <b>Case No.:13/40/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00739/AM11/                                                                                                                                                                                                            | RLA File :10/24/040/00077/AM11/        | Lic.No/Date:1010041263<br>27.12.2010       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.3.2011 |                                        |                                            |                             |

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| Case No.:18/40/83-ALC1/2010                                                                                                                                                                          | Party Name:JOLLY BOARD LIMITED  | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | Status:Case<br>Approved |
| HQ File :01/83/050/00744/AM11/                                                                                                                                                                       | RLA File :03/94/040/00855/AM11/ | Lic.No/Date:0310608037<br>27.12.2010       | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 1.3.2011, the Committee decided to approve the case as under:- |                                 |                                            |                         |
| Export Item                                                                                                                                                                                          | Qty.                            | Import Item                                | Qty.                    |
| Insulation Board/Bitumen<br>Impregnated Fibre Board<br>Containing Min. 22.5%<br>Bitumen/Natural Asphalt                                                                                              | 1 Kg                            | Bitumen/Natural Asphalt                    | 0.256 Kg                |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                              |                                 |                                            |                         |

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| 46 | <b>Case No.:20/40/83-ALC1/2010</b>                                                                                                                                                                                                                                         | Party Name:SINGHVI PAPER PRODUCTS PRIVATE LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00746/AM11/                                                                                                                                                                                                                                             | RLA File :04/24/040/00255/AM11/                   | Lic.No/Date:0410120175<br>28.12.2010       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 9.3.2011 issued by this office. Accordingly the case may be re-listed on 30.3.2011 |                                                   |                                            |                             |

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| 47 | <b>Case No.:21/40/83-ALC1/2010</b>                                                                                                                                                                                                                                    | Party Name:MEHTA PETRO REFINERIES LTD. | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00747/AM11/                                                                                                                                                                                                                                        | RLA File :03/95/040/00732/AM11/        | Lic.No/Date:0310608130<br>28.12.2010       | Defer<br>Date:30.04.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide lette dated 14.2.2011. . Accordingly the case may be relisted on 2.3.2011 |                                        |                                            |                             |

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| 48 | <b>Case No.:22/40/83-ALC1/2010</b>                                                                                                                                                                                                                                     | Party Name:COOKSON INDIA PVT. LTD. | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00748/AM11/                                                                                                                                                                                                                                         | RLA File :04/24/040/00238/AM11/    | Lic.No/Date:0410120178<br>28.12.2010       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide lette dated 14.2.2011. . Accordingly the case may be relisted on 30.3.2011 |                                    |                                            |                             |

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| 49 | <b>Case No.:23/40/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00749/AM11/                                                                                                                                                                                                            | RLA File :10/24/040/00078/AM11/        | Lic.No/Date:1010041290<br>30.12.2010       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.3.2011 |                                        |                                            |                             |

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| 50 | <b>Case No.:24/40/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00750/AM11/                                                                                                                                                                                                            | RLA File :10/24/040/00080/AM11/        | Lic.No/Date:1010041295<br>30.12.2010       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.3.2011 |                                        |                                            |                             |

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|  | <b>Case No.:25/40/83-ALC1/2010</b> | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
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| 51                                                                                                                                                                                                                                        | HQ File :01/83/050/00751/AM11/ | RLA File :10/24/040/00088/AM11/ | Lic.No/Date:1010041296<br>30.12.2010 | Defer<br>Date:30.03.2011 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.3.2011 |                                |                                 |                                      |                          |

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| 52                                                                                                                                                                                                                                        | <b>Case No.:1/38/85-ALC3/2010</b> | Party Name:JUPITER LEYS PRIVATE LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                           | HQ File :01/85/050/00173/AM11/    | RLA File :10/24/040/00101/AM11/         | Lic.No/Date:1010041539<br>19.01.2011       | Defer<br>Date:30.03.2011    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.3.2011 |                                   |                                         |                                            |                             |

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| 53                                                                                                                                                                                                                                                                                 | <b>Case No.:4/44/83-ALC1/2010</b> | Party Name:CONSTECH ENTERPRISES PVT.LTD. | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                                                                    | HQ File :01/83/050/00827/AM11/    | RLA File :05/23/040/00295/AM11/          | Lic.No/Date:0510282250<br>24.01.2011       | Defer<br>Date:30.03.2011    |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div.) on 17.3.2011 defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 30.3.2011. |                                   |                                          |                                            |                             |

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| Case No.:5/44/83-ALC1/2010                                                                                                                                                                                                                                | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:48/83-ALC1/2010<br>02.03.2011                                           | Status:Case<br>Approved                      |
| HQ File :01/83/050/00828/AM11/                                                                                                                                                                                                                            | RLA File :03/95/040/00832/AM11/         | Lic.No/Date:0310612399<br>24.01.2011                                                 | Defer Date:                                  |
| <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/10/2010-Ch.II dated 28.2.2011, the Committee decided to approve the case on repeat basis as under:- |                                         |                                                                                      |                                              |
| Export Item                                                                                                                                                                                                                                               | Qty.                                    | Import Item                                                                          | Qty.                                         |
| STERO HPLF<br>(Containing 76% Tri Decyl Alcohol<br>6 mole ethoxylate and 14% of<br>Lauryl Alcohol 2 mole propoxylate)                                                                                                                                     | 1 Kg                                    | 1. Tri Decyl Alcohol<br>2. Ethylene Oxide<br>3. Lauryl Alcohol<br>4. Propylene Oxide | 0.334 Kg<br>0.441 Kg<br>0.089 Kg<br>0.053 Kg |
| STEROCOPOL 100609<br>(Iso Decanol 6 Mole Ethoxylate<br>Propoxylate 9 Mole Ethoxylate)                                                                                                                                                                     | 1 Kg                                    | 1. Iso Decanol<br>2. Ethylene Oxide<br>3. Propylene Oxide                            | 0.17 Kg<br>0.285 Kg<br>0.564 Kg              |
| STEROCOPOL 100615<br>(Iso Decanol 6 mole Ethoxylate<br>Propoxylate 15 mole ethoxylate)                                                                                                                                                                    | 1 Kg                                    | 1. Iso Decanol<br>2. Ethylene Oxide<br>3. Propylene Oxide                            | 0.124 Kg<br>0.208 Kg<br>0.686 Kg             |
| STEROL 1303                                                                                                                                                                                                                                               | 1 Kg                                    | 1. Tri Decyl Alcohol                                                                 | 0.614 Kg                                     |

|                                                                                                         |      |                                             |                      |
|---------------------------------------------------------------------------------------------------------|------|---------------------------------------------|----------------------|
| (Tri Decyl Alcohol 3 mole Ethoxylate)                                                                   |      | 2. Ethylene Oxide                           | 0.405 Kg             |
| STEROL 1618 HO<br>(Cetostearyl Alcohol Poly Glycol Ether/Cetostaryl 70 mole ethoxylate)                 | 1 Kg | 1. Cetostearyl Alcohol<br>2. Ethylene Oxide | 0.078 Kg<br>0.928 Kg |
| STERO CO 050<br>(Polyethylene Triglyceride Ricinoleic Acid 7 mole ethoxylate)                           | 1 Kg | Ethylene Oxide                              | 0.253 Kg             |
| STERO PEG 1500<br>(Polyethylene Glycol 1500)                                                            | 1 Kg | 1. Diethylene Glycol<br>2. Ethylene Oxide   | 0.714 Kg<br>0.948 Kg |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |      |                                             |                      |

|    |                                                                                                                                                                                                                                                                        |                                          |                                            |                             |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|--------------------------------------------|-----------------------------|
| 55 | <b>Case No.:8/44/83-ALC1/2010</b>                                                                                                                                                                                                                                      | Party Name:SMI COATED PRODUCTS PVT. LTD. | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00831/AM11/                                                                                                                                                                                                                                         | RLA File :03/95/040/00872/AM11/          | Lic.No/Date:0310612488<br>25.01.2011       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 14.2.2011.. Accordingly the case may be relisted on 30.3.2011 |                                          |                                            |                             |

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|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|--------------------------------------------|-----------------------------|
| 56 | <b>Case No.:9/44/83-ALC1/2010</b>                                                                                                                                                                                                         | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00832/AM11/                                                                                                                                                                                                            | RLA File :10/24/040/00098/AM11/         | Lic.No/Date:1010041593<br>25.01.2011       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.3.2011 |                                         |                                            |                             |

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| 57 | <b>Case No.:10/44/83-ALC1/2010</b>                                                                                                                                                                                                                                     | Party Name:HINDUSTAN COMPOSITES LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00833/AM11/                                                                                                                                                                                                                                         | RLA File :03/94/040/00553/AM07/         | Lic.No/Date:0310612495<br>25.01.2011       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 14.2.2011.. Accordingly the case may be relisted on 30.3.2011 |                                         |                                            |                             |

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| 58 | <b>Case No.:11/44/83-ALC1/2010</b> | Party Name:GRAUER & WEIL (INDIA) LIMITED, | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00834/AM11/     | RLA File :03/94/040/00438/AM11/           | Lic.No/Date:0310612496<br>25.01.2011       | Defer<br>Date:30.03.2011    |



**Decision :** The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 14.2.2011.. Accordingly the case may be relisted on 2.3.2011

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| 59 | <b>Case No.:1/48/83-ALC1/2010</b>                                                                                                                                                                                                                      | Party Name:SHREE SALES CORPORATION | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Approved</b> |
|    | HQ File :01/83/050/00926/AM11/                                                                                                                                                                                                                         | RLA File :13/24/040/00037/AM11/    | Lic.No/Date:1310034619<br>15.02.2011       | Defer Date:                 |
|    | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div) vide their U.O.No.46011/96/2009-PC.II dated 4.3.2011, the Committee decided to approve the case on repeat basis as under:- |                                    |                                            |                             |
|    | Export Item                                                                                                                                                                                                                                            | Qty.                               | Import Item                                | Qty.                        |
|    | White Masterbatch<br>(Containing 25% LLDPE<br>and 75% Calcium<br>Carbonate)                                                                                                                                                                            | 1 Kg                               | 1. LLDPE Granules<br>2. Calcium Carbonate  | 0.2575 Kg<br>0.7725 Kg      |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                |                                    |                                            |                             |

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| 60 | <b>Case No.:2/48/83-ALC1/2010</b>                                                                                                                                                                                                         | Party Name:BHAVIN INDUSTRIES    | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00927/AM11/                                                                                                                                                                                                            | RLA File :03/94/040/00939/AM11/ | Lic.No/Date:0310616181<br>15.02.2011       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm.. Accordingly the case may be relisted on 2.3.2011 |                                 |                                            |                             |

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| 61 | <b>Case No.:4/48/83-ALC1/2010</b>                                                                                                                                                                                                         | Party Name:TYTAN ORGANICS PVT. LTD., | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00929/AM11/                                                                                                                                                                                                            | RLA File :03/95/040/00905/AM11/      | Lic.No/Date:0310616537<br>17.02.2011       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.3.2011 |                                      |                                            |                             |

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| 62 | <b>Case No.:5/48/83-ALC1/2010</b>                                                                                                                                                                                                          | Party Name:TYTAN ORGANICS PVT. LTD., | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00930/AM11/                                                                                                                                                                                                             | RLA File :03/95/040/00908/AM11/      | Lic.No/Date:0310616538<br>17.02.2011       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. . Accordingly the case may be relisted on 2.3.2011 |                                      |                                            |                             |



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| 63 | <b>Case No.:8/48/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:VIVIMED LABS LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00933/AM11/                                                                                                                                                                                                           | RLA File :09/24/040/00341/AM11/ | Lic.No/Date:0910045588<br>18.02.2011       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.3.2011 |                                 |                                            |                             |

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| 64 | <b>Case No.:3/48/83-ALC1/2010</b>                                                                                                                                                                                                         | Party Name:HERBAL SUPPLEMENTS PVT. LTD. | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00928/AM11/                                                                                                                                                                                                            | RLA File :10/24/040/00114/AM11/         | Lic.No/Date:1010041801<br>18.02.2011       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.3.2011 |                                         |                                            |                             |

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| 65 | <b>Case No.:6/48/83-ALC1/2010</b>                                                                                                                                                                                                         | Party Name:KAICO DEER ABRASIVE P LTD | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00931/AM11/                                                                                                                                                                                                            | RLA File :05/23/040/00331/AM11/      | Lic.No/Date:0510284228<br>18.02.2011       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.3.2011 |                                      |                                            |                             |

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| 66 | <b>Case No.:7/48/83-ALC1/2010</b>                                                                                                                                                                                                          | Party Name:KLJ POLYMERS & CHEMICALS LTD., | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00932/AM11/                                                                                                                                                                                                             | RLA File :05/23/040/00320/AM11/           | Lic.No/Date:0510284229<br>18.02.2011       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. . Accordingly the case may be relisted on 2.3.2011 |                                           |                                            |                             |

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| 67 | <b>Case No.:9/48/83-ALC1/2010</b>                                                                                                                                                                                                                        |  | Party Name:VIKAS GLOBALONE LIMITED |             | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 |      | <b>Status:Case<br/>Approved</b> |  |
|    | HQ File :01/83/050/00934/AM11/                                                                                                                                                                                                                           |  | RLA File :05/24/040/00384/AM11/    |             | Lic.No/Date:0510284316<br>21.02.2011       |      | Defer Date:                     |  |
|    | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/38/2010-Ch.II dated 4.3.2011, the Committee decided to approve the case on repeat basis as under:- |  |                                    |             |                                            |      |                                 |  |
|    | Export Item                                                                                                                                                                                                                                              |  | Qty.                               | Import Item |                                            | Qty. |                                 |  |

|  |                                                                                                         |      |                                                 |                      |
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|  | Dimethyl Tin 2 Ethyl Hexyl Thio Glycolate                                                               | 1 Kg | 1. Tin Metal<br>2. 2-Ethyl Hexyl Thio Glycolate | 0.220 Kg<br>0.760 Kg |
|  | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |      |                                                 |                      |

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| 68 | <b>Case No.:10/48/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00935/AM11/                                                                                                                                                                                                            | RLA File :10/24/040/00107/AM11/        | Lic.No/Date:1010041843<br>21.02.2011       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.3.2011 |                                        |                                            |                             |

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| 69 | <b>Case No.:11/48/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00936/AM11/                                                                                                                                                                                                            | RLA File :10/24/040/00106/AM11/        | Lic.No/Date:1010041844<br>21.02.2011       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.3.2011 |                                        |                                            |                             |

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| 70 | <b>Case No.:12/48/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00937/AM11/                                                                                                                                                                                                            | RLA File :10/24/040/00109/AM11/        | Lic.No/Date:1010041845<br>21.02.2011       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.3.2011 |                                        |                                            |                             |

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| 71 | <b>Case No.:13/48/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00938/AM11/                                                                                                                                                                                                            | RLA File :10/24/040/00096/AM11/        | Lic.No/Date:1010041839<br>21.02.2011       | Defer<br>Date:30.03.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.3.2011 |                                        |                                            |                             |

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| 72 | <b>Case No.:14/48/83-ALC1/2010</b> | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00939/AM11/     | RLA File :10/24/040/00102/AM11/        | Lic.No/Date:1010041840<br>21.02.2011       | Defer<br>Date:30.03.2011    |

**Decision :**The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.3.2011

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| 73 | <b>Case No.:15/48/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00940/AM11/                                                                                                                                                                                                            | RLA File :10/24/040/00103/AM11/        | Lic.No/Date:1010041841<br>21.02.2011       | Defer<br>Date:30.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.3.2011 |                                        |                                            |                                 |

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| 74 | <b>Case No.:16/48/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00941/AM11/                                                                                                                                                                                                            | RLA File :10/24/040/00104/AM11/        | Lic.No/Date:1010041842<br>21.02.2011       | Defer<br>Date:30.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.3.2011 |                                        |                                            |                                 |

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| 75 | <b>Case No.:17/48/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:SECURE PRINT SOLUTIONS<br>PRIVATE LIMITED | Meet No/Date:48/83-ALC1/2010<br>02.03.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00942/AM11/                                                                                                                                                                                                            | RLA File :02/24/040/00208/AM11/                      | Lic.No/Date:0210155153<br>22.02.2011       | Defer<br>Date:30.03.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 30.3.2011 |                                                      |                                            |                                 |

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| 1(A) | <b>Case No.:2/21/85-ALC3/2009</b>                                                                                                                                                                          | Party Name:HIMADRI CHEMICALS & INDS.<br>LTD. | Meet No/Date:50/83-ALC1/2010<br>16.03.2011 | <b>Status:Case<br/>deferred</b> |
|      | HQ File :01/85/050/00117/AM10/                                                                                                                                                                             | RLA File :02/24/040/00123/AM10/              | Lic.No/Date:0210131544<br>15.09.2009       | Defer Date:                     |
|      | The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(MSME). Accordingly the case may be re-listed on 16.3.2011. |                                              |                                            |                                 |

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| 2(A) | <b>Case No.:3/21/85-ALC3/2009</b> | Party Name:HIMADRI CHEMICALS & INDS.<br>LTD. | Meet No/Date:50/83-ALC1/2010<br>16.03.2011 | <b>Status:Case<br/>deferred</b> |
|      | HQ File :01/85/050/00118/AM10/    | RLA File :02/24/040/00124/AM10/              | Lic.No/Date:0210131545<br>15.09.2009       | Defer Date:                     |
|      |                                   |                                              |                                            |                                 |

**Decision :** The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(MSME). Accordingly the case may be re-listed on 16.3.2011.

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| 3(A) | <b>Case No.:4/21/85-ALC3/2009</b>                                                                                                                                                                                            | Party Name:HIMADRI CHEMICALS & INDS. LTD. | Meet No/Date:50/83-ALC1/2010<br>16.03.2011 | <b>Status:Case deferred</b> |
|      | HQ File :01/85/050/00119/AM10/                                                                                                                                                                                               | RLA File :02/24/040/00125/AM10/           | Lic.No/Date:0210131546<br>15.09.2009       | Defer Date:                 |
|      | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(MSME). Accordingly the case may be re-listed on 16.3.2011. |                                           |                                            |                             |

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| 4(A) | <b>Case No.:1/40/85-ALC3/2009</b>                                                                                                                                                                                            | Party Name:HIMADRI CHEMICALS & INDS. LTD. | Meet No/Date:50/83-ALC1/2010<br>16.03.2011 | <b>Status:Case deferred</b> |
|      | HQ File :01/85/050/00204/AM10/                                                                                                                                                                                               | RLA File :02/24/040/00200/AM10/           | Lic.No/Date:0210136835<br>21.01.2010       | Defer Date:                 |
|      | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(MSME). Accordingly the case may be re-listed on 16.3.2011. |                                           |                                            |                             |

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| 5(A) | <b>Case No.:2/40/85-ALC3/2009</b>                                                                                                                                                                                            | Party Name:HIMADRI CHEMICALS & INDS. LTD. | Meet No/Date:50/83-ALC1/2010<br>16.03.2011 | <b>Status:Case deferred</b> |
|      | HQ File :01/85/050/00205/AM10/                                                                                                                                                                                               | RLA File :02/24/040/00201/AM10/           | Lic.No/Date:0210136843<br>22.01.2010       | Defer Date:                 |
|      | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(MSME). Accordingly the case may be re-listed on 16.3.2011. |                                           |                                            |                             |

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| 6(A) | <b>Case No.:7/40/85-ALC3/2009</b>                                                                                                                                                                                            | Party Name:HIMADRI CHEMICALS & INDS. LTD. | Meet No/Date:50/83-ALC1/2010<br>16.03.2011 | <b>Status:Case deferred</b> |
|      | HQ File :01/85/050/00210/AM10/                                                                                                                                                                                               | RLA File :02/24/040/00208/AM10/           | Lic.No/Date:0210136888<br>22.01.2010       | Defer Date:                 |
|      | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(MSME). Accordingly the case may be re-listed on 16.3.2011. |                                           |                                            |                             |

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| 7(A) | <b>Case No.:8/40/85-ALC3/2009</b>                                                                                                                                                                                            | Party Name:HIMADRI CHEMICALS & INDS. LTD. | Meet No/Date:50/83-ALC1/2010<br>16.03.2011 | <b>Status:Case deferred</b> |
|      | HQ File :01/85/050/00211/AM10/                                                                                                                                                                                               | RLA File :02/24/040/00204/AM10/           | Lic.No/Date:0210136944<br>25.01.2010       | Defer Date:                 |
|      | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(MSME). Accordingly the case may be re-listed on 16.3.2011. |                                           |                                            |                             |

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| 8(A) | Case No.:10/40/85-ALC3/2009                                                                                                                                                                                                  | Party Name:HIMADRI CHEMICALS & INDS.<br>LTD. | Meet No/Date:50/83-ALC1/2010<br>16.03.2011 | Status:Case<br>deferred |
|      | HQ File :01/85/050/00213/AM10/                                                                                                                                                                                               | RLA File :02/24/040/00209/AM10/              | Lic.No/Date:0210137014<br>27.01.2010       | Defer Date:             |
|      | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(MSME). Accordingly the case may be re-listed on 16.3.2011. |                                              |                                            |                         |

Date:17.03.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer